

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

CP (IB) No. 323/95/HDB/2022

AND

IA(IBC) 1129/2024 in CP (IB) No. 323/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Shri. V Ramanamma (PSR Elecon Private Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1129/2024

Learned Counsel Mr Varun Ambati, for applicant/ Financial Creditor present physically.

Proof of service filed. As per the same notice to the Personal Guarantor served. Personal Guarantor called absent. No representation. Service held sufficient. Set ex-parte. Heard the learned counsel for the Financial Creditor and for hearing the Personal Guarantor, matter adjourned to 23.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)